

**ANF -4E****Application for Advance Authorisation / Advance Release Order (ARO) / Invalidation Letter for Pharmaceutical Products, manufactured through Non-Infringing (NI) process**

[Please see paragraph 4.18 of HBP and the guidelines given at the end of this ANF before filling the application online].

**Part A**

1	IEC No.		Branch Code	
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2	Application For				
	Ecom. Reference No	Submission Date	Submitted To	RA File No	RA File Date

3	RCMC Number	Date	Issuing Authority	Validity Period	Products for which registered

4	Excise Registration Number	Address of the jurisdictional Central Excise Authority under whose jurisdiction the factory / premises situated.	Address of the factory / premises where the items to be imported are proposed to be used	Branch Code as per IEC

5	Application Fee details	Bank Receipt/Electronic Fund Transfer No. / Credit Card	Name of the Bank Branch on which drawn, if applicable	Pay Mode	Date	Amount (in Rs.)

6	Industrial Registration Details – MSME/IL/IEM	Issuing Authority	Date of Issue	Products for which registered
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	Registration Number			

7	Port of Registration as per Paragraph 4.37 of HBP (for the purpose of imports)		Value Addition (in %)	
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**Part B**

<b>8. Total CIF value of Imports applied for</b>
i. In Rupees
ii. In currency of imports
iii. In US \$

<b>9. Total FOB / FOR value of Exports to be made, excluding commission</b>
i. In Rupees
ii. In currency of exports
iii. In US \$

**10. Country of Import (Destination Country):**

**11. Whether approval of the Food & Drug Administration / Concerned regulatory authority of the country of import received for the product: Yes / No.**

**12. Details of items to be exported / supplied under the Authorisation:**

S No	Item Description	Item Technical Characteristics / Quality etc.	ITC (HS) Code	Quantity	Unit of Measurement	FOB / FOR Value (in Rs)	FOB / FOR value (in freely convertible currency)

**13. SION or Adhoc Norms for the export product:**

i. Whether SION fixed for the product: Yes / No  
If yes, then state SION Sl. No.: \_\_\_\_\_.

ii. Whether Adhoc Norms fixed: Yes / No.  
If yes, then state:

NC meeting No.: \_\_\_\_\_;

NC meeting date: \_\_\_\_\_;

Case No.: \_\_\_\_\_.

**14. Details of items sought to be imported duty free under the Authorisation**

S. No	Item Description	Item Technical Characteristics / Quality etc.	ITC (HS) Code	Quantity in metric units	CIF Value (in Rs)	CIF value (in freely convertible currency)	Total exemption from Customs duty

**15. Details of other materials to be used in the export product and sought to be imported / procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed):**

SI. No		Imported Item		Indigenously Procured Item	
Name, Technical Characteristics / Quality etc	Quantity in metric units	CIF Value	Name, Technical Characteristics / Quality etc	Quantity in metric units	Value

**16. Details of Outstanding Export Obligation against Advance Authorisation(s) issued already:**

S No	Authorisation No	Authorisation Date	CIF Value (Rs)	FOB Value (Rs)	%age of EO fulfilled		Expiry Date of EO period
					Qty wise	Value wise	

**17. Details of exports / deemed exports (including Intermediate supplies) made in the preceding 3 licensing years:**

Licensing Year	FOB Value of exports (in RsCrore)	FOR Value of deemed supplies (in RsCrore)	Total Export Performance (in RsCrore)

**18. In case of request for issuance of ARO / Invalidation letter, please furnish:**

i. Advance Authorisation No.:
ii. Date of Issue of Advance Authorisation:
iii. Name (s) of the Indigenous producer from where items are to be procured:
iv. Address (s) of the Indigenous producer from where items are to be procured:
v. Regional Authority of the Indigenous producer:
vi. Items to be supplied by the Indigenous producer: a. Description of individual items: b. Quantity of individual items to be procured: c. Value of individual items to be procured:

**DECLARATION / UNDERTAKING**

I / We hereby declare that:

1. the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
2. we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
3. none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
5. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
6. that I/We have updated the IEC profiles in ANF 1.
7. we have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.

8. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

Place	Signature of the Applicant
Date	Name
	Designation
	Official Address
	Residential Address
	Email:
	Telephone No.(O):

### **GUIDELINES FOR APPLICANTS**

**(Please see paragraph 4.18, 4.19 & 4.20 of HBP)**

For Advance Authorisation:

1. Application shall be filed online using digital signature only.
2. RCMC details need not be given if the same have already been updated in the ANF-1.
4. Bank Receipt / EFT/Credit Card details evidencing payment of application fee in terms of Appendix 2K.
5. In case of supplies to another Advance Authorisation holder, original invalidation letter(s) shall be submitted to concerned Regional Authority. However, in case of switch over from physical exports / deemed exports to intermediate supplies, such invalidation letters can also be furnished at the time of redemption of advance authorisation.
6. Chartered Engineer (Chemical) certificate certifying the input requirements of raw materials in the format given in Appendix 4L.
7. A self certified copy of the approval letter for the product, from the Food & Drug Administration / Concerned regulatory authority of the country of import (Destination country).
8. In cases where import of fuel has been sought for under Advance Authorisation:
  - a. Self certified copy of the permission issued to the manufacturer exporter by the competent authority (concerned State Electricity Board or Power Corporation or Regulatory Commission of the State) under Section 44 of the Electricity (Supply) Act, 1948 for the installation of captive power plant based on the specified fuel unless the permission is specifically waived by the State Electricity Board; and
  - b. Self certified copy of the letter intimating the date of commissioning of the captive power plant from the concerned authority which issued the permission letter is to be submitted.

**Note:** Import of only such fuel(s) shall be allowed which have / has been specified in the said permission.
9. Please state 'Not Applicable' wherever the information / data is not applicable to you.